IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.
....

Original Application No. 1276 of 2001.

this the 29th day of November'2001.

HON'BLE MR. RAFIQ UDDIN, MEMBER(J)
HON'BLE MR. C.S. CHADHA, MEMBER(A)

Ashok S/o K.D. Lal Srivastava, Ex. L.C. Porter (Ahimanpur),
R/o Village & P.O. Ajana, District Deoria.

                                                    Applicant.

By Advocate : Sri Vikas Budhwar.

                        Verus.

1.   Union of India through its General Manager, N.E.R.,
      Gorakhpur.

2.   Divisional Railway Manager, N.E.R., Varanasi.

3.   Asstt. Divisional Operating Manager, N.E.R., Varanasi.

4.   Divisional Railway Manager (Safety), Varanasi.

                                                    Respondents.

By Advocate : Sri K.P. Singh.

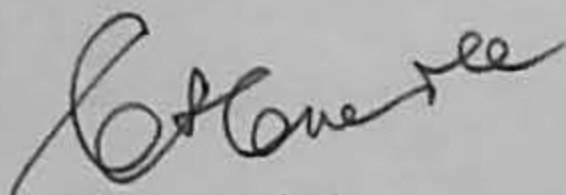   O R D E R (ORAL)

BY HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

          The applicant, who at the relevant time, was working
as Gateman at Jhunsi Railway station, was removed from service
after holding a departmental enquiry vide order dated 20.5.99.
The appeal and revision filed by the applicant were also
rejected on 24.11.99 and 28.9.2000 respectively. It appears
that the applicant was also involved in a criminal case in
respect of the same incidende on which the applicant was
departmentally proceeded. The applicant was, however,
acquitted by the criminal court on 27.11.2000. The applicant,
thereafter, submitted a representation on 13.2.2001 before
the respondent no.3 and representation dated 24.5.2001
before the D.R.M., N.E.R., Varanasi, (respondent no.2). The
applicant has filed the present O.A. for issuing directions

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to the respondents to decide the aforesaid representations
of the applicant within a stipulated period of time.

2.   We have heard the parties counsel and perused the
pleadings on record.

3.   After having heard the parties counsel, we dispose of
this O.A.   with liberty to the applicant to submit a fresh
representation before the respondent no. 4, which will be
considered and decided by the respondent no.4 within a
period of three months from the date of receipt of such
representation, by a reasoned and speaking order. There shall
no   order as to costs.

MEMBER(A)   MEMBER(J)

GIRISH/-